

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

APPLICATION NO. 156 & 157 OF 2017 (SZ)

In the matter of

Palanisamy
S/o Murugasamy
Navithankattu Thottam
No.63, Velampalayam Post,
Mangalam (VM),
Palladam Taluk,
Tiruppur - 641663.



Vs

...Applicant

1. Union of India,
Rep. by its Secretary Govt. of India
Ministry of Environment, Forest and Climatic Change,
Indira Paryavaran Bhavan, Jor Bagh Road,
New Delhi – 110003.
2. The Commissioner of Geology and Mining
Industrial Estate, Guindy,
Chennai – 600032.
3. The Chairman
Tamilnadu Pollution Control Board (TNPCB),
76, Anna Salai, Guindy,
Chennai – 600032.
4. The District Collector
Office of the District Collectorate
Palladam Road, Tiruppur District
5. The Revenue Divisional Officer
Kumaran Road, Tiruppur District
6. The Tahsildar
Palladam, Tiruppur District
7. "SS BLUE METAL"
Rep by its proprietor Mrs. P. Soundari
S.No. 36/1, 36/2, 45/2,
Palladam Road, Mangalam Village,
Tiruppur Taluk, Tiruppur District

...Respondents

Counsel appearing for the applicant

M/s. J. Franklin
M. Haseena Begam
A Mohammed Hussain

Counsel appearing for the respondents

ORDER

Present

Hon'ble Shri Justice Dr. P. Jyothimani, Judicial Member
Hon'ble Shri P.S. Rao, Expert Member

7th August, 2017

There is no appearance on behalf of the applicant. Applicant is also not present. It is seen that right from the date of filing of applications, there has been neither any appearance on behalf of the applicant nor the applicant is present in both the cases. Therefore, in the previous hearing, we directed the registry to post the applications for dismissal today. Even today, there is no appearance on behalf of the applicant and the applicant is also not present.

Accordingly, both the applications stand dismissed for non prosecution.

.....,JM
(Justice Dr. P. Jyothimani)

.....,EM
(Shri P.S. Rao)

